

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 104
IB-52(ND)/2024

IN THE MATTER OF:

SWAMIH Investment Fund I

Vs

Manish Aggarwal

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 06.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Deeksha L. Kakar, Ms. Natasha Toli,
Ms. Akansha Chaudhary, Advocates.

For the Respondent : Mr. Vijay Nair, Mr. Rajat Joneja Ms. Sakshi Kapoor, Advs.

ORDER

It is stated by the Learned Counsel appearing for the parties that the settlement talks are going on. Therefore, the matter is adjourned to **20.02.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Shammy
06.02.2024